

**Central Administrative Tribunal
Principal Bench**

CP No.136/2018 in OA No.1087/2017

New Delhi, this the 9th day of July, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Dr. Neha Nischal, Aged about 29 years
W/o Dr. Deepak K Bhangale
R/o M-16, Ground Floor
Lajpat Nagar-3, New Delhi-110024
Post – Senior Resident(GIPMER)Applicant

(By Advocate: Shri Tenzing Thinlay Lepcha for Shri Anuj Aggarwal)

Vs

1. Sh. Anshu Prakash
The Chief Secretary, Government of N.C.T.
of Delhi, Secretariat, I.P. Estate
New Delhi-110002.
2. Shri Rajiv Yaduvanshi, The Secretary
Department of Health and Family Welfare
9th Floor, B-Wing, Sachivalaya
I.P. Estate, New Delhi-110002.
3. Dr. N.R. Laskar
The Medical Superintendant
Govind Ballabh Pant Institute of
Post Graduate Medical Education
and Research(GIPMER)
1, J.L. Nehru Marg
New Delhi-110002.Respondents

(By Advocate: Shri Vijay Pandita)

ORDER(ORAL)

Justice L. Narasimha Reddy:

The applicant filed OA No.1087/2017 before this
Tribunal seeking the reliefs in relation to maternity

leave and other attendant benefits. The OA was disposed of on 13.12.2017 directing that the respondents shall grant the benefit of 180 days of maternity leave to the applicant and to pay the arrears of salary for the relevant period to the petitioner.

2. Learned standing counsel for the respondents has placed before us, a copy of the order dated 17.05.2018 passed by the respondents granting the benefit of 180 days of maternity leave and 27 days of EOL. Orders were also passed for release of salary for the relevant period. With this, the Order passed by this Tribunal stands complied with. Accordingly, the Contempt Petition is closed.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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